

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

No. O.A. 350/01683/2014

Date of order: 24.1.2019

Present

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Chandrika Rai Son of Late Parameswar Rai, Village & Post Office - Thindharia, Police Station - Kurseong, District Darjeeling,

The Divisional Railway North Frontier Railway

Alipurduar bunction, District New Jaipaiguri Pin - 736 123.

The Deputy Chief Material Manager, Office of the District Controller of Stores,

New Jaipaiguri, 19 Pin - 734'007.

The Accounts Officer (pension), Postal, Kolkata Office of The Director of Accounts (Postal)

Kolkata - 700 001.

Respondents.

For the Applicant

Mr. K.S. Alam, Counsel

For the Respondents :

Mr. B.L. Gangopadhayay, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached this Tribunal with the instant Original Application under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

- "(a) The Respondent Authority shall be ordered to release promotional benefits as a Head Clerk and to release the revised pension;
- (b) any other or further order or orders as your Lordships may deem fit and proper;
- (c) Costs of the proceedings,
- 2. Heard both Ld Counsel, examined pleadings, documents on record.
- The case of the applicant as submitted through his Ld. Counsels is that the 3. applicant, presently superannuated was appointed as a Grand 's Staff and thereafter promoted as Senior Clerk on 31 10 1990. There being eight vacant posts of Head Clerk in the same Division on 26.4.1999 the applicant applied for the post of Head Olerk and was ultimately promoted on 21.5.1999 to the said post Af criminal case was however, registered against the applicant under Sections 420, 468 and 471 of Indian Benal-Gode and Section 13(2) read with Section 13(1)(d) of the Prevention of Corruption Act, 1988 and hence the consequent benefits to his promotion were not released to him of he criminal case being transferred to Ld. Special Judge, GBI was ultimately withdrawn on 22.6.2011 and the applicant thereafter would pray for all the resultant benefits consequent upon his promotion as well as for revised pension.
- 4. From the pleadings, however, we do not find that the applicant had ever approached the respondent authorities seeking release of benefits consequent to promotion as well as for revised pension after the withdrawal of the cases by the CBI. Accordingly, as prayed for by Ld. Counsel for the applicant, the applicant is given liberty to prefer a comprehensive representation to the competent respondent authority praying for consequent benefits as well as revised pension within a period of three weeks from the date of receipt of a copy of this order.

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- 5. Ld. Counsel for the respondents does not object, if such comprehensive representation is directed to be disposed of in accordance with law.
- 6. Accordingly, without entering into the merits of the matter and with the consent of the parties, we direct the competent respondent authority that, in case the said representation is received at his end from the applicant, the competent respondent authority shall, after taking into account that the CBI cases stands as withdrawn as claimed by the applicant, dispose of the same with a reasoned and speaking order in accordance with law within a period of four weeks thereafter. Consequent benefits including revised pension may be sanctioned and released within a further period of six weeks thereafter, if the applicant is found entitled to the same.

7. With these directions, the O.A. is disposed of No costs.

(Dr. Nandita Chatterjee) Administrative Member (Bidisha Banerjee) Judicial Member

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